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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE SHRIMADAN BHALCHANDRA GOSAVI- MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.07.2021 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 89/9/HDB/2021
NAME OF THE COMPANY	Sushee Infra and Mining Ltd
NAME OF THE PETITIONER(S)	DRB Infrastructure Pvt Ltd
NAME OF THE RESPONDENT(S)	Sushee Infra and Mining Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Learned Counsel for Operational Creditor appeared.

Learned Counsel for Corporate Debtor appeared.

Both of them submits that settlement is arrived into.

In view of this Learned Counsel for the Operational Creditor seeks liberty to withdraw the matter.

Permission is granted. Matter stands withdrawn and disposed of with liberty to get it revived in case settlement fails.


(Veera Brahma Rao Arekapudi)
Member (Technical)


(Madan B Gosavi)
Member (Judicial)

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